



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 14th of October, 2016

SRO 332.- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following Officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdictions of District Kargil:-

| S.No. | Name of the Officer S/Shri | Designation and place of posting. |
|-------|----------------------------|---|
| 01 | Mohd. Ibrahim Khan | Naib Tehsildar, Thisuru |
| 02 | Sonam Joldan | Naib Tehsildar, Taisuru |
| 03 | Mohd. Abass Wazir | Naib Tehsildar, Sankoo |
| 04 | Ghulam Rasool | Naib Tehsildar, Sankoo |
| 05 | Fida Mohd. Hassanain | Naib Tehsildar, GM Pore. |
| 06 | Mohd. Hassan | Naib Tehsildar, TSG |
| 07 | Mohd. Hussain | Naib Tehsildar, Shakar Chicktan |
| 08 | Mohd. Hassan | Naib Tehsildar, Shargole |
| 09 | Asgar Ali | Naib Tehsildar, Zangla |
| 10 | Talib Hussain | Naib Tehsildar, Zanskar |
| 11 | Abdul Rehman | Naib Tehsildar, PA to Deputy Commissioner Kargil. |

By Order of the Government of Jammu and Kashmir

S/d-

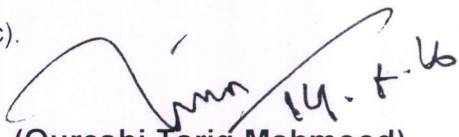
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA.

NO: LD (P) 96/01-Kargil

Dated: 14 - 10 - 2016

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. Registrar General, J&K High Court, Srinagar.
4. District Magistrate Kargil. This is with reference to his letter No.DMK/JC-M/CV/2016 dated 04-07-2016.
5. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette
6. SRO Section, Department of L, J& PA (w.7.s.c).


(Qureshi Tariq Mahmood)
Senior Law Officer,
Department of LJ&P.A